

Companies (Fees on Applications) Rules, 1999

Notification G.S.R. 501(E), dated 6-7-1999.-

In exercise of the powers conferred by sub-section (1) of section 642, read with sub-section (2) of section 637A of the Companies Act, 1956 (1 of 1956), and in supersession of the Companies (Fees on Application) Rules, 1968, the central Government hereby makes the following rules namely :-

1. Short title.-

- (1) These Rules may be called the Companies (Fees on Application) Rules, 1999
- (2) They shall come into force on 10th August, 1999

2. Fees. -

- (1) Every application made to the Central Government in respect of a company proposed to be registered pursuant to a licence under section 25 of the Companies Act, 1956, or by a company (including a foreign company as defined in section 591 of the said Act), under any provision (other than sub-section (1-D) of section 108 or clause (b) of sub-section (7) of section 555) of the said Act, shall be accompanied by appropriate fee specified in the Table below :

TABLE I

	For Applications made	Amount of fees to be paid (Rs.)
(i)	By a company having an authorised share capital of :-	
	(a) Less than Rs. 25,00,000	500
	(b) Rs. 25,00,000 or more but less than Rs. 5 crores	1,000
	(c) Rs. 5 crores or more	2,000
(ii)	By a company limited by guarantee but not having a share capital	500
(iii)	By an Association or proposed company for issue of licence under section 25 of the Act	500
(iv)	By a company having a valid licence issued under section 25 of the Act	500
(v)	By a foreign company	1,000

- (2) Every application made to the Central Government under sub-section (1D) of section 108 of the said Act shall be accompanied by the appropriate fee specified in the Table

below :-

TABLE II

	Where the face value of the shares involved in a transfer	Amount of fees to be paid (Rs)
(a)	Does not exceed Rs. 5,000	50
(b)	Exceeds Rs. 5,000	100

(3) Every application made to the Central Government under clause (b) of sub-section (7) of section 555 of the said Act shall be accompanied by the appropriate fee specified in the Table below :-

TABLE III

	Application for payment from the Companies Liquidation Account	Amount of fees to be paid (Rs)
(a)	When the amount of claim does not exceed Rs. 5,000	Nil
(b)	When the amount of claim exceeds Rs. 5,000 but does not exceed Rs. 10,000	200
(c)	When the amount of claim exceed Rs. 10,000	300